

# ACT No. XXIV OF 1932.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 23rd  
December, 1932.)

## An Act to supplement the Bengal Suppression of Terrorist Outrages Act, 1932.

Ben. Act XII  
of 1932.

**W**HEREAS it is expedient to supplement the Bengal  
Suppression of Terrorist Outrages Act, 1932; It is  
hereby enacted as follows:—

1. This Act may be called the Bengal Suppression of Terrorist Short title.  
Outrages (Supplementary) Act, 1932.

2. In this Act,—

Definitions.

V of 1898.

(a) "Code" means the Code of Criminal Procedure, 1898;  
and

(b) "local Act" means the Bengal Suppression of Terror-  
ist Outrages Act, 1932.

Ben. Act XII  
of 1932.

3. (1) An appeal shall lie to the High Court of Judicature at Appeals.  
Fort William in Bengal, from—

(a) any sentence passed by a Special Magistrate in any  
trial held under the local Act in the Presidency-  
town of Calcutta,

(b) any sentence of transportation for a term exceeding  
two years, or of imprisonment for a term exceeding  
four years passed by a Special Magistrate in any  
trial under the local Act held outside the Presi-  
dency-town of Calcutta.

(2) An appeal under sub-section (1) shall be presented  
within thirty days from the date of the sentence, and shall be  
disposed of by the High Court in the manner provided in Chapter  
XXXI of the Code for the hearing of appeals.

4. Section 19 of the local Act shall have effect as if it had Effect of  
section 19 of  
local Act.  
been enacted by the Indian Legislature.

5. Notwithstanding

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Price 1 anna or 1½d.

*Bengal Suppression of Terrorist Outrages* [ACT XXIV OF 1932.]  
(Supplementary).

Exclusion of  
interference of  
Courts with  
proceedings  
under local  
Act.

5. Notwithstanding the provisions of the Code, or of any other law for the time being in force, or of anything having the force of law, there shall, save as provided in the local Act as supplemented by this Act, be no appeal from any order or sentence passed by a Special Magistrate under the local Act and save as aforesaid no Court shall have authority to revise such order or sentence, or to transfer any case from any such Magistrate, or to make any order under section 491 of the Code, or have any jurisdiction of any kind in respect of any proceedings of any such Magistrate, or of any direction made under Chapter II of the local Act:

Provided always that nothing herein contained shall affect the powers of the High Court under section 107 of the Government of India Act.